



सत्यमेव जयते

**S. RAMESH**

SPECIAL SECRETARY & MEMBER

भारत सरकार  
GOVERNMENT OF INDIA

( वित्त मंत्रालय/ राजस्व विभाग)

MINISTRY OF FINANCE / DEPARTMENT OF REVENUE

केन्द्रीय उत्पाद एवं सीमा शुल्क बोर्ड

CENTRAL BOARD OF EXCISE & CUSTOMS

नार्थ ब्लॉक, नई दिल्ली-110001

NORTH BLOCK, NEW DELHI-110001

Tele : +91-11-23092628 Fax : +91-11-23092346

**MEMBER (ADMN.)**

**MOST URGENT**

D.O. F.No. A-22012/05/2017-Ad-II

Dated the 21<sup>st</sup> June, 2017

Dear Chief Commissioner / Director General

**Subject: Annual General Transfers - 2017 - Compliance Report-reg.**

Board has issued the following Office Orders for transfers and postings of IRS (C&CE) officers at various levels including those who have been promoted:-

Sr. No.	Office Order No./ Date	Grade	Last date of compliance mentioned in the Order
1	79/2017 dated 31.05.2017	Principal Commissioners / Commissioners	12.06.2017
2	78/2017 dated 31.05.2017	Commissioners - Promotion	12.06.2017
3	70/2017 dated 17.05.2017	Addl./ Joint Commissioners	26.05.2017
4	76/2017 dated 26.05.2017	Deputy /Assistant Commissioners	02.06.2017
5	77/2017 dated 27.05.2017	Assistant Commissioners - Promotion	02.06.2017

2. The posting of officers as per the aforesaid Office Orders has been done keeping in view the fact that **GST is being introduced from 1<sup>st</sup> July, 2017 and hence officers have to be in position well in time to ensure a smooth transition to GST and to guide the trade and industry.**

3. The aforesaid Office Orders of the Board had also prescribed time lines, as indicated in the table above, for compliance in respect of each of the orders. However, it has been noticed that some officers have not yet been relieved / joined at their new place of postings till date.

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4. Accordingly, you may please ensure that the officers under your charge covered under the aforesaid Office Orders of the Board (including those who are appointed as IO/PO) are relieved for their new postings latest **by 23<sup>rd</sup> June, 2017 positively**, failing which they shall stand **deemed relieved** and their Pay and Allowances shall not be drawn after this date from the current office. Any lapse in this regard will be viewed seriously by the Board and the controlling officers/ Supervisory officers may be held responsible.

5. No representation would be considered by the Board unless the officer joins his/her new posting.

6. Compliance report in this regard may please be sent by all CCs/DGs to the DG (HRD), by **27<sup>th</sup> June, 2017 positively**.

With best wishes,

Yours sincerely,

  
(S. Ramesh)

To,

The Principal Chief Commissioners / Chief Commissioners-All  
The Principal Directors General / Directors General-All